

ITEM NO.28

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 164/2024

MALEM THONGAM

Petitioner(s)

VERSUS

STATE OF MANIPUR & ORS.

Respondent(s)

(FOR ADMISSION and IA No.77877/2024-EX-PARTE AD-INTERIM RELIEF)

Date : 10-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Anand Grover, Sr. Adv.
Mr. Rohin Bhatt, Adv.
Mr. Paras Nath Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioners would be at liberty to move the High Court of Manipur in the exercise of its jurisdiction under Section 482 of the Code of criminal Procedure 1973.
- 2 Hence, we are not inclined to entertain a Petition under Article 32 of the Constitution of India.
- 3 The Special Leave is accordingly dismissed in terms of the above liberty.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RANJANA SHAILEY)
COURT MASTER